

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Civil Contempt Petition No.200/00009/2018

(in OA 200/1039/2014)

Jabalpur, this Wednesday, the 30th day of January, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Om Prakash Meena, S/o Late Shri Ram Dhan Meena (Hindi Superintendent/Senior Translator), aged about 52 years, R/o Q/No.1021B, Plot No.4, New Railway Colony, Near Gandhi Nagar, Ratlam, District Ratlam M.P. 450001 **-Petitioner**

(By Advocate – Shri Rajesh Soni)

V e r s u s

Shri R.K. Verma, Secretary, Department of Railway, Union of India, Rail Bhawan, New Delhi 110001 - **Respondent**

(By Advocate – Shri Sapan Usrethe)

ORDER (REASONED)

By Navin Tandon, AM.

This Contempt Petition has been filed by the petitioner alleging non compliance of orders dated 02.08.2016 passed by this Tribunal in Original Application No.200/01039/2014.

2. The respondents have filed MA No.200/01310/2018 for taking documents on record, wherein it has been submitted that there is no disobedience on the part of the respondents in

complying with the direction of this Tribunal and, therefore, the Contempt Petition deserves to be dismissed.

3. We have heard the learned counsel of both sides.
4. The OA No.200/1039/2014 was disposed of by this Tribunal on 02.08.2016 with the following observations:

“7. It is apparent from perusal of internal communication of the respondents (Annexure R-1) that they were ready to consider applicant’s case for transfer to NWR Zone provided he files an application on inter Railway Transfer format. Therefore, in view of the prayer made by the learned counsel for the applicant, this Original Application is disposed of with a direction to respondent No.1 to provide a copy of prescribed format of inter Railway Transfer request to the applicant, within a period of 15 days from the date of this order. The applicant thereafter may file his request for inter Railway Transfer to NWR within a further period of 15 days. On such application being filed, respondent No.1 shall consider and decide it, if necessary, after consultation with the competent authorities of NWR or Railway Board, within a period of three months from the date of submission of his request.”

5. The petitioner had filed MA No.200/00837/2016 after the pronouncement of the order in OA No.200/1039/2014 in which he had prayed for correction in the typographical mistake in the array of respondents Nos. 3, 4 & 5 and amendment in para 7 of the order. The MA was partly allowed vide order dated 27.10.2017, wherein

the typographical errors were corrected. However, the request of the petitioner for amendment in Para 7 of the order dated 02.08.2016, was not allowed by this Tribunal.

6. The learned counsel for respondents have submitted that they have issued the Inter Railway Own Request form to the applicant on 09.09.2016 (Annexure R-1). Subsequently, a reminder was also issued to the petitioner on 25.10.2016. However, the petitioner has not submitted the duly filled in option form. Therefore, there is no disobedience on their part.

7. Considering the above, we find that the petitioner has failed to make out any case of contempt against the respondents. Accordingly, CCP is dismissed.

(Ramesh Singh Thakur)
Judicial Member
am/-

(Navin Tandon)
Administrative Member